

FIR No. 0131/20
PS – Sadar Bazar

04.08.2020

Through Video conferencing at 11:20 am.

Present : Ld. APP for the State

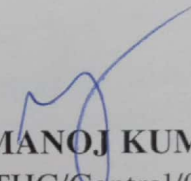
Sh. Prince Sharma, Ld. Counsel for the applicant Amina Khatoon joined through Cisco Webex.

This is an application for cancellation of bail of accused Arman.

At this stage, Ld. Counsel for applicant submits that he wants to withdraw the present application. Heard.

In view of the same, present application stands disposed off as withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06/THC/Central/04.08.2020

04.08.2020

Through Video conferencing at 11:30 am.

Present : Ld. APP for the State

IO/SI Nikhil Malik joined through Cisco Webex.

SHO Ashok Kumar also joined through Cisco Webex.

IO physically filed the copy of order dated 31.07.2020 passed by Ld. MM Sh. Abhilash Malhotra. He also filed the copy of orders of the conviction of accused persons namely Mohamed Osman, Mohamed Hussein Sheikh, Moussa Omar Farah, Abdillah Ramadhani Mwemnao, Anish Ahmad Orraneto, Omar Kassen Saadi, Barakat Hussein Abou Osman, Hechin Mustafa Orra, Ibrain Mahmoud Abou Ajoue, Caledé Ahmad Youssef, Abdul Rahman Mohamad Ali El Akra.

I have perused the charge-sheet and the documents attached with the charge-sheet. The copy of charge-sheet in FIR No.63/20 PS Crime Branch also filed along-with charge-sheet. Perusal of that charge-sheet shows that the allegations and facts of the charge-sheet are identical/similar to the present charge-sheet as far as accused persons namely Mohamed Osman, Mohamed Hussein Sheikh, Moussa Omar Farah, Abdillah Ramadhani Mwemnao, Anish Ahmad Orraneto, Omar Kassen Saadi, Barakat Hussein Abou Osman, Hechin Mustafa Orra, Ibrain Mahmoud Abou Ajoue, Caledé Ahmad Youssef, Abdul Rahman Mohamad Ali El Akra are concerned. In that charge-sheet, the above mentioned accused persons were charge-sheeted under Section 188/269/270/271/120B IPC, Section 3 of The Epidemic Diseases Act, 1897, Section 51/58 of Disaster Management Act, 2005 and Section 14(b) of Foreigner Act, 1946. In the present charge-sheet also, said accused persons were charge-sheeted under same Sections on similar allegations/facts.

The Ld. APP for the State, concerned SHO and IO submit that both the charge-sheets have similar allegations/facts. They also submit that above stated accused persons were convicted in that charge-sheet.

Thus, it is apparent that accused persons namely Mohamed Osman, Mohamed Hussein Sheikh, Moussa Omar Farah, Abdillah Ramadhani Mwemnao, Anish Ahmad Orraneto, Omar Kassen Saadi, Barakat Hussein Abou Osman, Hechin Mustafa Orra, Ibrain

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Mahmoud Abou Ajoue, Calede Ahmad Youssef, Abdul Rahman Mohamad Ali El Akra were charge-sheeted under Section 188/269/270/271 IPC, Section 3 of The Epidemic Deceases Act, 1897, Section 51/58 of Disaster Management Act, 2005 and Section 14(b) of Foreigner Act, 1946 in case FIR No.63/20 PS Crime Branch and that charge-sheet was filed before the Court of Ld. CMM, South East District and later on, said accused persons were convicted under all the sections. They also undergone sentences. Thereafter, the present charge-sheet has been filed against above stated accused persons under same sections on similar allegations/facts. **Thus, as per Section 300 Cr. P.C., said accused persons not liable to be summoned/tried again in the present case as the present case qua accused persons namely Mohamed Osman, Mohamed Hussein Sheikh, Moussa Omar Farah, Abdilllah Ramadhani Mwemnao, Anish Ahmad Orraneto, Omar Kassen Saadi, Barakat Hussein Abou Osman, Hechin Mustafa Orra, Ibrain Mahmoud Abou Ajoue, Calede Ahmad Youssef, Abdul Rahman Mohamad Ali El Akra is barred under Section 300 Cr. P.C.**

As far as other accused persons namely Thaslim, Abdul Saeed, Md. Salman and Allauddin are concerned, they have been charge-sheet under Section 3 of The Epidemic Deceases Act, 1897, Sections 188/269/270/271/120B IPC and 51(b) of Disaster Management Act, 2005. Thus, there is prima-facie evidence/material on record to take cognizance against the above stated accused persons.

Under these circumstances, issue summons to the above stated accused persons namely Thaslim, Abdul Saeed, Md. Salman and Allauddin through IO for appearance for NDOH.

Put up for appearance of accused persons/further proceedings on 30.10.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the order be tagged with the charge-sheet.

(MANOJ KUMAR)

MM-06/THC/Central/04.08.2020

FIR No.15/20
PS : Sadar Bazar
CIS No.3790/20

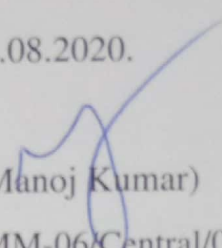
04.08.2020

Fresh charge-sheet filed. Let, it be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/FP on 18.08.2020.


(Manoj Kumar)

MM-06/Central/04.08.2020

FIR No.137/20
PS : Sadar Bazar
CIS No.3791/20

04.08.2020

Fresh charge-sheet filed. Let, it be checked and registered.

Present : Ld. APP for the State.

IO in person.

Be put up for consideration on charge-sheet/FP on 18.08.2020.

(Manoj Kumar)

MM-06/Central/04.08.2020

FIR No. 49/20
PS – Sadar Bazar

04.08.2020

This is application under Section 195 Cr. P.C.

Present : IO/SI Nikhil Malik in person.

Application be tagged with the charge-sheet of FIR No.49/20 PS Sadar Bazar.


(MANOJ KUMAR)

MM-06/THC/Central/04.08.2020

04.08.2020

Through Video conferencing at 11:15 am.

Present : Ld. APP for the State
SI Robin joined through Cisco Webex.
IO has filed report electronically.
Heard.

The *Hon'ble High Court of Delhi* in matter of “*Court on its own motion Vs. Govt. of NCT of Delhi & Anrs*” WP(C) 3080/20 extended the interim bail for another period of 45 days from the date of their respective expiry of interim bails on the same terms and condition.

Moreover, *Hon'ble High Court of Delhi* vide order dated 31.07.2020 in “*Court on its own motion Vs. State : Re Extension of interim orders*” extended all the interim orders, including bail till 31.08.2020.

Thus, as the bail has been extended by the *Hon'ble High Court of Delhi*, so this Court cannot pass any order regarding cancellation of bail of accused. So, application is dismissed.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)
MM-06/THC/Central/04.08.2020